

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH**

**(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL  
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.05.2023 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)/132/95/AMR/2022		95 of IBC	Stressed Assets Stabilisation Fund Vs. Shri Grandhi Venkata Satyalakshmi Kantha Rao (Personal Guarantor) and Virat Crane Bottling Limited
	IA(IBC)/93/2023	Sec. 99 of IBC	Mr. Sreenivasa Rao Ravinuthala, RP of Virat Crane Bottling Limited

**ORDER**

Ms.Aishwarya, proxy counsel from the office of Mr.V.V.S.N.Raju, Counsel for the FC present. Mr.Rajasekhar Salvaji, Counsel for the Personal Guarantor present and submits that the counter is uploaded online today and seeks time for filing physical copy of the counter. The counsel for the Personal Guarantor shall serve the copy of the counter on the counsel for the FC. Hence, for filing physical copy of the counter, list the matter on 19.06.2023.

**IA(IBC)/93/2023:**

None appears for the RP. The RP shall serve the copy of the application on the personal guarantor's counsel. The counsel for the FC shall inform the RP to comply with the order since he is not present today. List the matter along with main CP on 19.06.2023.

**Sd/-  
JUSTICE TELAPROLU RAJANI  
MEMBER JUDICIAL**

RSN